

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8789/2016

(Arising out of impugned final judgment and order dated 12-02-2016 in CRLA No. 5490/2013 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

JASPAL

Respondent(s)

(Appln(s) for permission to file additional documents,
Appln(s) for exemption from filing O.T.)

Date : 02-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Pradeep Rai, Sr. Adv.
Mr. Ajay Vikram Singh, AOR.
Ms. Priyanka Singh, Adv.
Mr. Rajesh Kumar, Adv.
Mr. N. Shekhar Mishra, Adv.
Mr. Kamlesh Anand, Adv.

For Respondent(s) Ms. Anjana Prakash, Sr. Adv.
Mr. Sanchit Guru, Adv.
Mr. Jamnesh Kumar, Adv.
Mr. Himanshu Shekhar, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The Registry is directed to call for the original records from the courts below.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER